

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] for the attention of the stakeholders of

KAY ESS FASTENERS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	KAY ESS FASTENERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	12.09.2001
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Punjab
4.	CORPORATE IDENTITY NUMBER	U28991PB2001PTC024637
5.	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON	91, Mohindra Enclave, Near Moti Nagar, Opp York Exports, Ludhiana – 141010
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	April 01, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Rajeev Bhambri IBBI Registration No.: IBBI/IPA-002/IP-N00152/2017-18/10399 Address: SCO 9, 2nd Floor, Jandu Towers, Miller Ganj, Ludhiana – 141003, Punjab Mail id: kayess.liq@gmail.com Phone no.: 9915710010
8.	LAST DATE FOR SUBMISSION OF CLAIMS	May 01, 2024

Notice is hereby given that the KAY ESS FASTENERS PRIVATE LIMITED has commenced voluntary liquidation on April 01, 2024. The stakeholders of KAY ESS FASTENERS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before May 01, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajeev Bhambri

Voluntary Liquidator, Kay Ess Fasteners Private Limited

IBBI Registration Number: IBBI/IPA-002/IP-N00152/2017-18/10399

AFA Certificate No. AA2-10399-02-191024-202929 valid till 19.10.2024

Date: 04.04.2024

Place: Ludhiana

[illegible]

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act), read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the date of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date & Amount	Description of Secured Asset (Immovable property)
Mr. Ravi Shankar Rai Ms. Ravi Shankar Rai Mrs. Soni Prospect No IL10104360	02-Apr-2024 ₹ 21,72,003.00/- (Rupees Twenty One Lakh Seventy Two Thousand Three Only)	All that piece and parcel of the property being : Built Up Third Floor (RHS) with its Roof Rights, Property Bearing No-Rz-16-A/15-D/2, Kh No-392 & 393, Area Ad.measuring: 540 sq.ft. Vill. Nagai Raya, West Sagarpur, New Delhi, India, 110046

If the said Borrower fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : DELHI
Date : 04.04.2024

Sd/- Authorized Officer,
IIFL Home Finance Limited (IIFL HFL)

DEMAND NOTICE**EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.**

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("The Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules 2002.

The undersigned is the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited ("EARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13(12) of the Act read with rule 3 of the security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13 (2) of The Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below: In connection with above, Notice is hereby given once again, to the Borrowers to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl No	Name Of The Borrower(s)/ Co-Borrower (s)/Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1.	ARTI SHARMA (Borrower) SANTOSH KUMAR SHARMA (Co-Borrower) LAN:- HM/0045/H/17/100477	11/03/2024 & Rs. 14,18,113.15	EARC TRUST SC 438 & Grih Housing Finance Limited

Description Of Property:- PROPERTY 1: All That Piece And Parcel Of Residential Pvt. Plot No. 4, On Part Of Arai No. 97, Near Fatehpur Road, Mauja Ara, Pargana & Teh - Kanpur Nagar. Adm:-855 Sq.Ft.Near Santosh Baba Mandir, Fatehpur Road Pin Code-208021
Bounded By:- East:- Open Land, West:- 15' Wide Kaccha Road, North:- Plot Of Such Person, South:- Plot Of Such Person

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under The Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 04.04.2024

Place: Lucknow

Sd/- Authorized Officer
For Edelweiss Asset Reconstruction Company Limited

 Edelweiss
Asset Reconstruction



HINDUJA HOUSING FINANCE

RRM- PANKAJ SINGH CHOUDHARY - 7081828333, RLM- ARUN KUMAR SINGH -

Public Notice For E-Auction Cum

Sale of Immovable property mortgaged to Hinduja Housing Finance Limited (HHF) 015, and Branch Office at:- 1st Floor, SRP Complex, Karam Charl Nagar, Bareilly-24 Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of HH of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS be done by the undersigned through e-auction platform provided at the website: <https://bids.015.com>

DATE /TIME OF E- AUCTION : 02/04/2024

EMD DEPOSITION LAST DATE

DATE OF INSPECTION OF PROPERTY 27/04/2024

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

for the attention of the stakeholders of
KAY ESS FASTENERS PRIVATE LIMITED

1. Name of Corporate Person	KAY ESS FASTENERS PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	12.09.2001
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Punjab
4. Corporate Identity Number	U28991PB2001PTC024637
5. Address of the Registered Office of Corporate Person	91, Mohindra Enclave, Near Moti Nagar, Opp Vihar Exports, Ludhiana - 141010
6. Liquidation Commencement Date of Corporate Person	April 01, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Rajeev Bhambr IBBI Registration No.: IBBI/IPA-002/IP- N00152/2017-18/10399 Address: SCO 9, 2nd Floor, Jandu Towers, Miller Ganj, Ludhiana - 141003, Punjab Mail id: kayess.liq@gmail.com Phone no.: 9915710010
8. Last Date For Submission of Claims	May 01, 2024

Notice is hereby given that the KAY ESS FASTENERS PRIVATE LIMITED has commenced voluntary liquidation on April 01, 2024. The stakeholders of KAY ESS FASTENERS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before May 01, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Rajeev Bhambr

Date: 04.04.2024

Voluntary Liquidator, Kay Ess Fasteners Private Limited

Place: Ludhiana

IBBI Registration Number: IBBI/IPA-002/IP-N00152/2017-18/10399

AFA Certificate No. AA2-10399-02-191024-202929 valid till 19.10.2024



ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266

Corporate Office : R-Tech Park, 10 Floor, Nirlon Complex, off Western Expressway, Goregoan East, Mumbai-400063

Symbolic Possession Notice (for Immovable Property)
APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Whereas,

The undersigned being the authorized officer of the Aditya Birla Finance Limited, 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) of the SARFAESI Act, 2002 dated 18.01.24 Calling upon the Borrowers/co-Borrowers i.e. M/s BSS Buildcon, Through Proprietor, Mrs. Archana Kumar, Mr. Barun Kumar to repay the amount mentioned in the notice being Rs. 2,96,66,639/- (Rupees Two Crores Ninety Six Lakhs Sixty Six Thousand Six Hundred Thirty Nine Only) by way of outstanding principal, arrears, accrued late charges and interest due as on 18.01.24 within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this 2nd day of the month April of the year 2024.

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Finance Limited, 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001 for an amount Rs. 2,96,66,639/- (Rupees Two Crores Ninety Six Lakhs Sixty Six Thousand Six Hundred Thirty Nine Only) and interest thereon.

The borrower's/ Guarantor attention is invited to provisions of sub-section (8) of section 13 of the said Act; in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the Mortgaged Property being : "Plot No. PA-104, Block -A, Parklands Pride, Sector 77, Faridabad, Haryana-121004"

PLACE : Faridabad

DATE : 02/04/2024

Authorized Officer
(Aditya Birla Finance Limited)

**E-AUCTION SALE NOTICE UNDER IBC, 2016
M/S FE (INDIA) LIMITED (IN LIQUIDATION)**

CIN: L74899DL1994PLC061447

(A company under Liquidation Process vide Hon'ble NCLT's order dated April 12, 2019)

Regd. Office of the company: W-19, Greater Kailash-II, New Delhi - 110048

Sale of Assets under Insolvency and Bankruptcy Code, 2016

Last Date to apply and submission of Documents: Thursday, 18th April 2024 (Till 6:00 PM)

Date of Declaration of Qualified Bidder: Monday, 22nd April 2024

Inspection or Due Diligence of Assets:

Tuesday, 23rd April 2024 to Wednesday 1st May 2024

Last date for deposit of Earnest Money Deposit (EMD) by the Qualified Bidders:

Tuesday, 23rd April 2024 to Friday 03rd May 2024